

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.3357/2017

New Delhi this the 26th day of September, 2017

HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)

Sundeep Kumar Saroha, TGT (Natural Science), ' B'
Aged about 44 Years
S/o Sh. Om Prakash Saroha
R/o G-7/5, Sec-11, Rohini, Delhi

-Applicant

(By Advocate: Ms.Priyanka Bhardwaj for Mr.M.K.Bhardwaj)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
New Secretariat, I.P. Estate, New Delhi
2. The Director,
Directorate of Education
Old Secretariat, Delhi.
3. North Delhi Municipal Corporation,
Through its Commissioner,
4th Floor, Civic Centre, Shyama Prasad Mukherjee
Building, New Delhi.
4. South Delhi Municipal Corporation
9th Floor, Civic Centre Shyama Prasad Mukerjee
Building, New Delhi.
5. East Delhi Municipal Corporation(Hq)
Through its Commissioner
Udyog Sadan, 1 Floor,
Patparganj Industrial Area, New Delhi
6. Delhi Subordinate Service Selection Board,
Through its Chairman,
FC-18, Institutional Area, Karkardooma
Delhi.

-Respondents

ORDER (ORAL)

Heard.

2. Inter-alia, it is contended that the issues involved in this OA have been subject matter of some other OAs as well and they have

been disposed of by the Coordinate Benches earlier. It was prayed that the same may be disposed in the same terms.

3. Further it is contended that the representation dated 24.07.2017 made by the applicant has evoked no response from the un-responded respondents. It is further submitted that the applicant will be satisfied if a time bound direction is given to the respondents No.2 & 4 to decide his representation. The earlier OAs referred to in paragraph 2 were disposed of in the same manner.

4. Given the facts and the nature of the prayer, it does not seem necessary to issue notices to the respondents at this stage. Respondents No. 2 & 4, namely, The Director, Directorate of Education, Old Secretariate, Delhi, and South Delhi Municipal Corporation through its Commissioner, are directed to decide the representation dated 24.07.2017 of the applicant in the light of judicial pronouncements as mentioned in the said representation as also the relevant rules and law on this issue by passing a reasoned and speaking order within a period of eight weeks from the date of receipt of a certified copy of this order.

5. Needless to add that the above direction should not be construed as, in any way, my opinion on the merits of this case.

6. The OA is, accordingly, disposed of as above.

**(Uday Kumar Varma)
Member (A)**

/mk/

